

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1514
ANSWERED ON:14.08.2013
DISCRIMINATION IN SCHOOLS
Bhagat Shri Sudarshan

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether there is a rise in the incidents of discrimination with the poor children in private schools of the country;
- (b) if so, the details thereof;
- (c) whether the Government is proposing to issue new guidelines to the schools regarding the children admitted through Economically Weaker Section (EWS) quota so as to avoid discrimination with these children and if so, the details thereof;
- (d) whether the Government has fixed any accountability of someone for taking action against such type of schools; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR)

(a) to (e): There have been isolated media reports of segregation/discrimination of children admitted into private schools under the Section 12 (1) (c) of the Right to Education (RTE) Act, 2009 that provides for 25% free admission and education to children of disadvantaged groups and weaker sections. Such matters are immediately referred by the Central Government to the concerned State/UT for enquiry and remedial action.

The Government has issued guidelines for the implementation of Clause (C) of Section 8 and 9 of the RTE Act, 2009 for preventing discrimination in schools in respect of children belonging to weaker section and disadvantaged groups.

The RTE Act provides for notifying a local authority for grievance redressal and for the setting up of a State Commission for Protection of Child Rights (SCPCR)/Right to Education Protection Authority (REPA) for the monitoring of a child's right to elementary education.